

(a) whether there is any proposal to hold early election of the Delhi Municipal Corporation; and

(b) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED) (a) and (b). Municipal Corporation of Delhi is at present under supersession. According to Section 490 (2) (d) of the Delhi Municipal Corporation Act, 1957, elections are to be held for the purpose of reconstituting the Corporation before the expiry of period of supersession.

Guidelines on Checking Communal Riots

1621. SHRI CHIRANJI LAL SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any fresh guidelines have been or are being issued to the State Government to effectively check and prevent communal riots in the country; and

(b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) and (b). The Central Government has decided to issue revised guidelines to State and UTs for promotion of communal harmony. These are under final stages of formulation.

[*Translation*]

Collapse of Rice Godowns In Narela, Delhi

1622. SHRI MADAN LAL KHURANA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some persons were killed in

Narela, Delhi due to collapse of some rice godowns;

(b) if so, the details thereof and the explanation offered by their owners;

(c) whether any enquiry has been conducted in this incident;

(d) if so, the details thereof and the action taken against the guilty persons;

(e) whether any compensation has been paid to the dependent of the deceased; and

(f) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) Yes, Sir.

(b) and (c). A case was registered at Police Station Alipure and one person was arrested. As a result of Magisterial inquiry, departmental action has been initiated against the defaulting officials of Municipal Corporation of Delhi and Delhi Administration.

(e) and (f). Compensation of Rs. 10,000/- was sanctioned to the next of kin of each deceased and Rs. 2500/- each in the case of those seriously injured. The dependent of one deceased and 16 injured persons claimed compensation.

[*English*]

Inclusion of Bye-Pass Stretch Between Tol Bridge and Khed Town Into National Highway System

1623. SHRI A.R. ANTULAY: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there is any proposal to